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# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

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#### PART IV

Acts of Gujarat Legislature and Ordinances promulgated  
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 28th February, 2005 is hereby published for general information.

**S. S. PARMAR,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

#### GUJARAT ACT NO. 9 OF 2005.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 2nd March, 2005).

#### AN ACT

to repeal the Bombay Rationing (Preparatory and Continuance) Measures Act, 1947 in its application to the State of Gujarat.

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

1. This Act may be called the Bombay Rationing (Preparatory and Continuance) Measures (Gujarat Repeal) Act, 2005.

Short title.

Repeal and savings.

2. (1) The Bombay Rationing (Preparatory and Continuance) Measures Act, 1947 in its application to the State of Gujarat is hereby repealed.

Bom. LVIII of 1947.

Bom. I of 1904.

(2) Notwithstanding such repeal, the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Bombay Rationing (Preparatory and Continuance) Measures Act, 1947 in its application to the State of Gujarat as if the Act had been an enactment within the meaning of the said section 7.

Bom. LVIII of 1947.